

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00470/2020**

**DATED THIS THE 21st DAY OF APRIL 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh.)

**HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

A.P.Jayan,  
Working as Engineering Assistant  
At AIR, Bangalore &  
Residing at No.A 301, United Cross  
Andra Apartment, Horamavu,  
Bangalore 560 113.

.....Applicant

(By Advocate Shri K.Shivakumar)

vs.

1.The Union of India,  
Represented by its Secretary,  
Ministry of Information and  
Broadcasting , 'A' Wing,  
Shastry Bhavan,  
New Delhi - 110 001

2. The Chief Executive Officer,  
Prasar Bharati, C Tower,  
Doordarshan Bhavan,  
Copernicus Marg,Mandi House,  
New Delhi - 110 001.

3.The Director General,  
All India Radio,  
Parliament Street,  
New Delhi 110 001

4.The Additional Director General , (Engineering)  
All India Radio & Doordarshan,  
Swamy Sivananda Salai,  
Chennai 600 005.

5.The Dy. Director General(E)/  
Head of Office,  
All India Radio,  
Rajbhavan Road,  
Bangalore 560001. ....Respondents

(By Shri Vishnu Bhat, Senior Panel Counsel)

ORDER (ORAL)

Per: SURESH KUMAR MONGA, MEMBER (J):

At the very outset Shri K.Shivakumar, learned counsel for the applicant submitted that recently, the respondents have circulated the new Policy Guidelines on Transfers and Postings and while keeping in view the said Policy Guidelines, the applicant has submitted a representation dated 6.4.2021 before Respondent No.4 on which no decision has been taken as yet. Learned counsel further submitted that the applicant will be satisfied if the Original Application is disposed of with a direction to Respondent No.4 to decide his representation dated 6.4.2021 within a timeframe.

2. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.

3. Accordingly, the Original Application is disposed of with a direction to Respondent No.4 to decide the applicant's representation dated 6.4.2021 and pass a reasoned and speaking order in accordance with the Policy Guidelines in vogue. Before taking such a decision, the

applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 6 weeks from the date of receipt of a certified copy of this order.

4. So long as the applicant's representation dated 6.4.2021 remains pending with Respondent No.4, the applicant shall not be displaced from his present place of posting.

5. Ordered accordingly.

6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)  
MEMBER (A)

bk

(SURESH KUMAR MONGA)  
MEMBER (J)